

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 16610/2025

[Arising out of impugned judgment and order dated 17-05-2024 in CRMWP No. 8033/2024 04-10-2023 in CRMWP No. 15530/2023 passed by the High Court of Judicature at Allahabad]

GAURAV @ BRAJESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 145833/2025 - CONDONATION OF DELAY IN FILING, IA No. 145835/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS AND IA No. 145834/2025 - EXEMPTION FROM FILING O.T.)

Date : 24-06-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) : Dr. Vinod Kumar Tewari, AOR
Mr. Saurabh Pandey, Adv.
Ms. Surabhi's Pandey, Adv.
Mr. Jitesh Sharma, Adv.
Mr. Jagadish Kumar Jha, Adv.
Mr. Piyush Sardana, Adv.
Mr. Amit Bhardwaj, Adv.
Mr. Bhoopesh Pandey, Adv.
Ms. Saumya Mishra, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Heard learned counsel for the petitioner.
3. Issue notice to the respondents. Rule is made returnable in six weeks.
4. In the meantime, no coercive steps shall be taken against the petitioner in connection with FIR Case Crime No.291/2023 registered at Police Station Sadar Bazar, Mathura.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR